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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO
Seniority /
Promotion

M.A./400/92
in
O.A. No. 473/92
~~XXXXXX~~

DATE OF DECISION 9.3.1993

Shri Kamalasanan K.P. Petitioner

Mr. B.B. Gogia Advocate for the Petitioner(s)

Versus

The Union of India & Ors. Respondent

Mr. B.R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Kamalasanan K.P.

.. Applicant

Vs.

1. Union of India,
Through:
Western Railway,
General Manager,
Churchgate,
Bombay- 400 020.
2. Divisional Railway Manager,
Western Railway,
Rajkot Division,
Kothi Compound,
Rajkot- 360 001.

.. Respondents

ORAL ORDER

O.A./473/1992
with
M.A./400/1992

Date: 9.3.1992

Per: Hon'ble Mr. N.B. Patel, Vice Chairman

1. Heard Mr. B.B. Gogia, learned advocate for the applicant and Mr. B.R. Kyada, learned advocate for the respondents.

2. Mr. Kyada, states that if there is a vacancy for the post of Typist or if any vacancy arises hereafter for the post of Typist in the Rajkot Division, the applicant will be given an opportunity to appear at the prescribed test and if he succeeds at the test, his

..3...

services will be regularised without any prejudice
to the seniority of all who ^{whose} have already been regularised.

In view of this statement made by Mr. Kyada, the
applicant seeks permission to withdraw the application.

The main application and condonation-of-delay
application are disposed of accordingly as withdrawn.

No order as to costs.



(V. Radhakrishnan)
Member (A)



(N.B. Patel)
Vice Chairman

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